

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 319/93

T.A. No.

DATE OF DECISION 13/8/1993

Shri Ashok Kumar Anand **Petitioner**

Mr. R. K. Mishra **Advocate for the Petitioner(s)**

Versus

Union of India & Ors. **Respondent**

Mr. Akil Kureishi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri Ashok Kumar Anand,
Quarter No.26/3, Central Government
Colony, Athwalines,
Surat-395 007.

: Applicant

(Advocate: Mr.R.K.Mishra)

Versus

1. Union of India
Through: The Director
of Preventive Operation,
Directorate of Preventive
Operation, Customs & Central
Excise, 4th Floor, Lok Nayak
Bhavan, Khand Market,
New Delhi-110 003.
2. Collector of Central Excise &
Customs, Chowk Bazar, Surat.
3. Shadi Lal Lekhraj
Communication Assistant,
Customs Division,
Valsad-396 001.

: Respondents

(Advocate: Mr.Akil Kureshi)

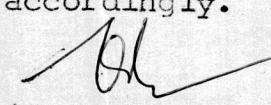
O R A L J U D G M E N T

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Date: 13/8/1993

Per: Hon'ble Mr.N.B.Patel, Vice Chairman

On behalf of the applicant, Mr.R.K.Mishra states that, at this stage, the applicant will be satisfied if the respondent No.2 is directed to expeditiously decide his representation Annexure A-19 dated 29.9.1992. After hearing Mr.Akil Kureshi, the Respondent No.2 is directed to decide the applicant's representation Annexure A-19 dated 29.9.1992 latest by 30th September, 1993. In view of this direction, Mr.Mishra seeks permission to withdraw the application at this stage with liberty to the applicant to revive the Original Application in case the applicant feels aggrieved by the decision of the Respondent No.2 on his aforesaid representation. Permission granted as prayed for. Application stands disposed of accordingly. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.) Patel
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 07/314/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 18/08/93

Countersigned :

Section Officer/Court Officer

RSC
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE _____ OF 19 _____

NAME OF THE PARTIES

VERSUS